GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION NO. 2352
TO BE ANSWERED ON 5TH AUGUST, 2022

REGULATION OF LIVESTOCK MARKETS RULES

2352 SHRI SHAKTISINH GOHIL:

Will the Minister of Fisheries, Animal Husbandry and Dairying be pleased to state:

(a) in which States Regulation of Livestock Markets Rules under Prevention of Cruelty to Animals (PCS) Act, 1960 are not implemented as on 31.03.2022;

(b) the reasons therefor; and

(c) the action taken against the authorities responsible for the same?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)

(a) The Prevention of Cruelty to Animal (Regulation of Livestock Market) Rules, 2017 was notified vide GSR 494(E) dated 23rd May, 2017 under Prevention of Cruelty to Animal Act, 1960. The Rules came into force from the date of notification. Rules are to be implemented by each State.

(b) & (c) Does not arise.

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